

GOVERNMENT OF INDIA  
MINISTRY OF HOUSING & URBAN POVERTY ALLEVIATION  
LOK SABHA  
UNSTARRED QUESTION NO. 556  
TO BE ANSWERED ON 27.04.2016  
STREET VENDORS' ACT

No. 556 SHRI Y.V. SUBBA REDDY:

Will the Minister of HOUSING AND URBAN PROVERTY ALLEVIATION be pleased to state:

- a) whether rules under Street Vendors Act, 2014 have been notified by the Ministry;
- b) if so, the details thereof;
- c) if not, the reasons for delay in framing the rules under the above Act; and
- d) the time by which the rules are likely to be notified?

ANSWER

THE MINISTER OF HOUSING & URBAN POVERTY ALLEVIATION  
(SHRI M. VENKAIAH NAIDU)

- (a) to (d): The Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2014 provides for framing of Rules by the appropriate Government. The Central Government is the "appropriate Government" in case of Union Territories without Legislature. The respective States/UTs are the "appropriate Government" in case of States and Union territories with Legislature.

Central Government being the appropriate Government has notified the Rules under the said Act for the Union Territories of Chandigarh, Andaman & Nicobar Islands, Lakshadweep, Daman & Diu and Dadra & Nagar Haveli on 28<sup>th</sup> July, 2015.

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